

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)-399(PB)/2017**

**IN THE MATTER OF:**

Hometrail Estate Pvt. Ltd.

.... Applicant/petitioner

And

Hometrail Builtech Pvt. Ltd.

.... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 23.05.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Applicant/petitioners :Mr. Dalip Kumar Malhotra,  
Mr. Rajesh Kr. Malhotra, Advs.

For the Income Tax Deptt.: Ms. Lakshmi Gurung,  
Standing Counsel

For the OL : Mr. Rohit Saroj, Mr. Amish Tandon,  
Standing Counsel

For the RD(NR) : Mr. C. Balooni, Co. Prosecutor

**ORDER**

In response to the replies filed by the RD and OL, the petitioner has filed affidavit. RD and OL are to examine the aforesaid response.

Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Deptt. shall file reply a week before the next date of hearing with a copy in advance to the Counsel for the petitioner. Complete copy of the paper book shall be handed over to her during the course of the day by the Counsel for the petitioner.

List for further consideration on 10<sup>th</sup> July, 2018.

— Sd —

**(M.M.KUMAR)**

**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**

**MEMBER (TECHNICAL)**